

								(i)	(ii)	(iii)	(iv)	(i)	(ii)				
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<i>GSTIN</i>	<i>GST Invoice no. and date (GSTIN)</i>	<i>Invoice no. and date (other than GST Invoice)</i>	<i>Whether Supply for export is on payment of IGST or not. Pl indicate</i>	<i>Whether against Bond or UT</i>	<i>Total IGST paid, if any</i>
(1)	(2)	(3)	(4)	(5)	(6)

Declaration:

- (i) I/We hereby declare that the Exporter mentioned above has authorized us for booking the shipment under the Courier Airway bill and act as an agent for clearance and export of the goods described above.
- (ii) I/We hereby declare that on the basis of declaration of the exporter, I/We abide by the declaration in CSB-V, above.

Signature of the Authorized person
of the Authorized Courier
with stamp of Authorized Courier

Let Export Officer of Customs
(Stamp with Name and designation)?.

[F. No. 450/221/2016-Cus. -IV]



(Zubair Riaz)
Director (Customs)

Note: The principal regulations were published *vide* notification No. 87/98-Customs (N.T.), dated the 9th November, 1998 in the Gazette of India *vide* number G.S.R. 662(E), dated 9th November, 1998 and last amended by notification No.68/2018-Customs (N.T.) dated the 3rd August, 2018 and published in the Gazette of India *vide* number G.S.R. 736(E) dated the 3rd August, 2018.